

Email

Principal District and Sessions Judge Eluru

Sir, As directed, I am herewith communicating the copy of orders in Crl.P.Nos.3735 of 2021 & 3731 of 2021 for compliance.

R-738
9/9/21

From : Registrar Judicial <regjudtaphc@gov.in>

Tue, Sep 07, 2021 06:34 PM

Subject : Sir, As directed, I am herewith communicating the copy of orders in Crl.P.Nos.3735 of 2021 & 3731 of 2021 for compliance.

2 attachments

To : Krishna District Judge <kri.pdj-ap@indianjudiciary.gov.in>, District Court Visakhapatnam <vis.pdj-ap@indianjudiciary.gov.in>, DISTRICT COURT GUNTUR <djgtr@nic.in>, Prl District and Sessions Court Rajahmundry AP <ego.pdj-ap@ajj.gov.in>, districtcourtchittoor@gmail.com, Principal District and Sessions Judge Eluru <wgo.pdj-ap@indianjudiciary.gov.in>, Principal District and Sessions Judge Kurnool <knl.pdj-ap@indianjudiciary.gov.in>, Prl. District and Sessions Cou <apr.pdj-ap@indianjudiciary.gov.in>, G.VENKATA KRISHNAIAH, P.D.J., NELLORE <nel.pdj-ap@indianjudiciary.gov.in>, Principal District Court Ongole <prk.pdj-ap@ajj.gov.in>, Prl. District and Sessions Court, Kadapa AP < cud.pdj-ap@indianjudiciary.gov.in>, Prl.District Judge AP <srk.pdj-ap@nic.in>, distcourtvzm@gmail.com



Copy Communicated
to the stenographer
and report
with a request
to

Sir,

Pursuant to the direction of the Hon'ble Court in Crl.P.Nos.3735 of 2021 & 3731 of 2021 dated 01.09.2021, I am herewith forwarding the copy of order passed by the Hon'ble Court to all the Presiding Officers of designated Special Courts through Principal District Judges, so as to ensue that the order copies of the designated Special Courts shall be furnished on the same day.

Order copies are herewith attached to this mail.

— Criminal Petition no.3731 of 2021 dated 01.09.2021.pdf
1 MB

— Criminal Petition No.3735 of 2021 dated 01.09.2021.pdf
1 MB

సంబంధిత ఉద్దేశికి వెంటనే
పరిశీలించి తగు చర్య
తీసుకోగలరు
జిల్లా జడ్జి

PRL. DISTRICT COURT, WEST GODAVARI, ELURU, DT.14.09.2021.

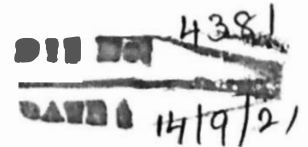
Copy of Letter, dt.07-09-2021 along with copies of Orders, dated 01.09.2021 in CrI. Petition Nos.3735/2021 and 3731/2021 of the Hon'ble High Court of Andhra Pradesh, Amaravathi, are communicated to all the Presiding Officers of designated Special Courts in West Godavari District, with a request to ensue that the order copies of the designated Special Courts shall be furnished on the same day.


PRL. DISTRICT JUDGE,
W.G., ELURU.
14/9/21

Copy to:

The Superintendent, Accounts Section, District Court, W.G., Eluru.

The In-charge System Officer, PrI., District Court, W.G., Eluru with a direction to upload the same in the official website of the District Court and also send **e-mails** to all the concerned Courts.


DIE
14/9/21

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

WEDNESDAY, THE FIRST DAY OF SEPTEMBER,
TWO THOUSAND AND TWENTY ONE

:PRESENT:

THE HONOURABLE SMT JUSTICE LALITHA KANNEGANTI

CRIMINAL PETITION NO: 3735 OF 2021

Between:

1. Akkapalli Sudhakar, S/o, Late Jogi Raju, Age 31 years, Durcharthi Vill ge Addateegala Mandal, East Godavari District.
2. Pangi Satish, S/o Kondababu, Age 31 years, Batchintha Village. Koyyuru Mandal, Visakhapatnam District.

...Petitioner/A-2 & A-3

AND

The State of Andhra Pradesh, through SHO, Golugonda P.S, Visakhapatnam District, rep. by Public Prosecutor, High Court At Amaravati.

....Respondent

Petition under Sections 437 & 439 of Cr.P.C, praying that in the circumstances stated in the memo of grounds filed herein, the High Court may be pleased to enlarge the Petitioners/Accused Nos 2 & 3 on bail in Crime No.43/2021 on the file of Golugonda P.S. Visakhapatnam District.

The petition coming on for hearing, upon perusing the Petition and memo of grounds filed herein and upon hearing the arguments of Sri G Venkata Reddy, Advocate for the Petitioners, and of the Public Prosecutor for Respondent, the Court made the following

ORDER:

This Criminal Petition is filed under Sections 437 and 439 of Code of the Criminal Procedure, 1973 (for short 'Cr.P.C.') seeking regular bail to the petitioner/A-2 and A-3 in connection with Crime No.43 of 2021 of Golugonda Police Station, Visakhapatnam District, registered for the offence punishable under Section 20(b)(ii)(C) 25 r/w 8(c) of the Narcotic Drugs and Psychotropic Substances Act, 1985 (for brevity "NDPS Act").

It is submitted by the learned counsel for petitioners that Criminal Miscellaneous Petition filed seeking extension of time was dismissed on 27.08.2021 by learned I Additional District & Sessions Judge - Special Judge for trial of offences under NDPS Act, Visakhapatnam and the petitioner was languishing in jail for more than 170 days.

On the other hand, learned Assistant Public Prosecutor submits that so far, the order copy is not ready.

In offences under the NDPS Act when an application is filed seeking extension of time and when the same was dismissed, the learned Judge ought to have furnished the order copy immediately facilitating the prosecution to prefer Revision against the said order.

Communicate
to all spl.
courts designated
through DOJ
7/9/21

In several cases it is brought to the notice of this Court that the order copies were not furnished by the Court. In those cases, this Court was constrained to grant default bail.

Registrar (Judicial) shall communicate copy of this order to all the designated Special Courts through Principal District Judges and the presiding Judges shall ensure that the order copies are furnished on the same day.

Post this matter next week.

SD/- SHAIK MOHD. RAFI
ASSISTANT REGISTRAR

//TRUE COPY//


SECTION OFFICER

For

To,

1. The Spl. Addl Judicial First Class Magistrate, Narsipatnam, Visakhapatnam
2. The I Additional District & Sessions Judge – Special Judge for trial of offences under NDPS Act, Visakhapatnam
3. The Superintendent, Central Jail, Visakhapatnam
4. The Station House Officer, Golugonda P.S, Visakhapatnam District,
5. One Copy to the Registrar (Judicial), High Court of A P., at Amaravati
6. Two CCs to Public Prosecutor, High Court At Amaravati. (OUT)
7. One CC to Sri. G Venkata Reddy Advocate [OPUC]
8. One spare copy

Skm

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

[3240]

WEDNESDAY, THE FIRST DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY ONE

:PRESENT:
THE HONOURABLE SMT JUSTICE LALITHA KANNEGANTI

Between:

CRIMINAL PETITION NO: 3731 OF 2021

Raman Pambaian, S/o. Pambaian, Age 47 years, R/o. D.No.1-23, Satya Nagar,
Poliyam Patti Village, Uslamm Patti Taluka, Maikkilar Patti Post, Madurai District, State
of Tamilnadu.

...Petitioner/A-1

AND

The State of Andhra Pradesh, through SHO, Golugonda P.S, Visakhapatnam
District, rep. by Public Prosecutor, High Court At Amaravati.

....Respondent

Petition under Sections 437 & 439 of Cr.P.C, praying that in the circumstances
stated in the memo of grounds filed herein, the High Court may be pleased to enlarge
the Petitioner/A.1 on bail in Crime No.36/2021 on the file of Golugonda P.S.
Visakhapatnam District.

The petition coming on for hearing, upon perusing the Petition and memo of
grounds filed herein and upon hearing the arguments of Sri G Venkata Reddy,
Advocate for the Petitioner, and of the Public Prosecutor for Respondent, the Court
made the following

ORDER:

This Criminal Petition is filed under Sections 437 and 439 of Code of the Criminal
Procedure, 1973 (for short 'Cr.P.C.') seeking regular bail to the petitioner/A-1 in
connection with Crime No.36 of 2021 of Golugonda Police Station, Visakhapatnam District,
registered for the offence punishable under Section 20(b)(ii)(C) r/w 8(e)25 of the Narcotic
Drugs and Psychotropic Substances Act, 1985 (for brevity "NDPS Act").

It is submitted by the learned counsel for petitioner that Criminal Miscellaneous
Petition filed seeking extension of time was dismissed on 27.08.2021 by learned I Additional
District & Sessions Judge - Special Judge for trial of offences under NDPS Act,
Visakhapatnam and the petitioner was languishing in jail for more than 180 days.

On the other hand, learned Assistant Public Prosecutor submits that so far, the
order copy is not ready.

In offences under the NDPS Act when an application is filed seeking extension of
time and when the same was dismissed, the learned Judge ought to have furnished the
order copy immediately facilitating the prosecution to prefer Revision against the said
order.

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not furnished by the Court. In those cases, this Court was constrained to grant default bail.

O
P.S
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to all designated
set. courts from
P.S. file.
7/9/21

Registrar (Judicial) shall communicate copy of this order to all the designated Special Courts through Principal District Judges and the presiding Judges shall Ensure that the order copies are furnished on the same day.

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//TRUE COPY//

SD/- SHAIK MOHD. RAFI
ASSISTANT REGISTRAR


SECTION OFFICER

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Skm